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Title: Papers laid on the Table of the House by Ministers/members.

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Madam, I beg to lay on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Food Corporation of India and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food & Public Distribution for the year 2011-2012.

(Placed in Library, See No. LT 4550/15/11)

(2) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library, See No. LT 4551/15/11)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 45 of the Food Corporations Act, 1964:-

(i) The Food Corporation of India (Staff) (1<sup>st</sup> Amendment) Regulations, 2011 published in Notification No. EP.1(5)/2010 in Gazette of India dated the 13<sup>th</sup> April, 2011.

(Placed in Library, See No. LT 4552/15/11)

(ii) The Food Corporations (Amendment) Rules, 2011 published in Notification No. G.S.R. 305(E) in Gazette of India dated the 6<sup>th</sup> April, 2011.

(Placed in Library, See No. LT 4553/15/11)

(4) A copy each of the following Notifications (Hindi and English versions) under Section 39 of the Bureau of Indian Standards Act, 1986:-

(i) The Bureau of Indian Standards (Recruitment to Scientific Cadre) Amendment Regulations, 2011 published in Notification No. G.S.R. 346(E) in Gazette of India dated the 26<sup>th</sup> April, 2011.

(ii) The Bureau of Indian Standards (Amendment) Rules, 2011 published in Notification No. G.S.R. 297(E) in Gazette of India dated the 4<sup>th</sup> April, 2011.

(iii) The Bureau of Indian Standards (Appointment, Terms and Conditions of Service of Director-General) Amendment Rules, 2011 published in Notification No. G.S.R. 364(E) in Gazette of India dated the 6<sup>th</sup> May, 2011.

(Placed in Library, See No. LT 4554/15/11)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 31 of the Consumer Protection Act, 1986:-

(i) The Consumer Protection (Amendment) Rules, 2010 published in Notification No. G.S.R. 579(E) in Gazette of India dated the 5<sup>th</sup> July, 2011.

(ii) The Consumer Protection (Amendment) Rules, 2011 published in Notification No. G.S.R. 385(E) in Gazette of India dated the 12<sup>th</sup> May, 2011.

(Placed in Library, See No. LT 4555/15/11)

...(Interruptions)

MADAM SPEAKER: Hon. Members, please go back to your seats.

...(Interruptions)

MADAM SPEAKER: Nothing will go on record except the Papers being laid

*(Interruptions) â€“/\**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Madam, I beg to lay on the Table:-

- (1) A copy of the Notification No. S.O. 909(E) (Hindi and English versions) published in Gazette of India dated the 29<sup>th</sup> April, 2011, appointing the 1<sup>st</sup> day of May, 2011 as the date on which the provisions of the Foreign Contribution (Regulation) Act, 2010 shall come into force, issued under sub-section (3) of Section 1 of the said Act.
- (2) A copy of the Foreign Contribution (Regulation) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 349(E) in Gazette of India dated the 29<sup>th</sup> April, 2011, under Section 49 of the Foreign Contribution (Regulation) Act, 2010.

(Placed in Library, See No. LT 4556/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): Madam, I beg to lay on the Table:-

- (1) A copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-
  - (i) The Indian Medical Council (Amendment) Ordinance, 2011 (No. 1 of 2011) promulgated by the President on 10<sup>th</sup> May, 2011; and

(Placed in Library, See No. LT 4557/15/11)

- (ii) The Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram Ordinance, 2011 (No. 2 of 2011) promulgated by the President on 20<sup>th</sup> June, 2011.

(Placed in Library, See No. LT 4558/15/11)

- (2) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the State Farms Corporation of India Limited and the Department of Agriculture and Cooperation, Ministry of Agriculture for the year 2011-2012.
- (ii) Memorandum of Understanding between the National Seeds Corporation Limited and the Department of Agriculture and Cooperation, Ministry of Agriculture for the year 2011-2012.

(Placed in Library, See No. LT 4559/15/11)

(Placed in Library, See No. LT 4560/15/11)